- 1227. SHRI AMAR PATNAIK: Will the Minister of LAW AND JUSTICES be pleased to state:
- the details of the expenditure on lawyers fees and other related expenses incurred by Government on litigation where Government is a party during the last five years;
- the details of the expenditure on lawyer's fees and other expenses incurred by Government on litigation initiated by it, as well as litigation for disputes inter-se Government Ministries, Departments and Public Sector Undertakings during the last five years; and
- the details of steps taken by Government to reduce expenditure on litigation? THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) Information is being collected and will be laid on the Table of the House.

Use of regional languages in courts

- †1228. SHRI RAKESH SINHA: Will the Minister of LAW AND JUSTICE be pleased to state:
- the number of regional courts in terms of language of the country where execution of the judicial process related to all parties is taking place in regional languages;
 - the names of such courts and languages thereof; and
- (c) if the work is not executed in all the languages, by when it has been targeted to be done?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) Under Article 235 of the Constitution of India, the administrative control over the district and subordinate judiciary in the States vest with the concerned High Court. Use of regional language in lower courts is subject matter of States.

Employees belonging to SCs/STs

1229. SHRI TIRUCHI SIVA: Will the PRIME MINISTER be pleased to state:

the percentage as well as Total number of employees belonging to Scheduled Castes and Scheduled Tribes in Class I (higher administrative services) of the Central Government Service for the years 2015-19, year-wise; and

[†]Original notice of the question was received in Hindi.

(b) the percentage as well as Total number of employees belonging to Scheduled Castes and Scheduled Tribes in Class II (lower administrative services) of the Central Government Service for the years 2015-19, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per information received from Ministries/Departments, including their attached/subordinate offices, year-wise, representation of Scheduled Castes and Scheduled Tribes in Group A is given in Statement-I (See below).

(b) As per information received from Ministries/Departments, including their attached/subordinate offices, year-wise, representation of Scheduled Castes and Scheduled Tribes in Group B is given in Statement-II.

Statement-I

Year	No. of	Total	SCs	Percentage		
(as on)	Min./	Employees		of SC		of ST
	Deptt.	in Group		employees		employees
	who	A		out of Total		
	provided			employees		employees
	data			in Group		in Group
				A		A
01.01.2015	77	83173	11255	13.53	4930	5.93
01.01.2016	78	84705	11333	13.38	5013	5.92
01.01.2017	75	68745	8917	12.97	3818	5.55
01.01.2018	63	52483	7151	13.63	3155	6.01
01.01.2019	25	19345	2888	14.93	1023	5.29

Statement-II

Year-wise details of representation of SC and ST in Group B employees

Year (as on)	No. of Min./ Deptt. who provided data	Min./ Employees Deptt. in Group who B provided	SCs	Percentage of SC employees out of Total employees in Group B	Percentage of ST employees out of Total employees in Group B	
1	2	3	4	5	6	7
01.01.2015	77	272032	44130	16.22	18448	6.78

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1	2	3	4	5	6	7	
01.01.2016	78	290941	46625	16.03	20915	7.19	
01.01.2017	75	194287	32594	16.78	13405	6.90	
01.01.2018	63	142539	24210	16.98	9603	6.74	
01.01.2019	25	60684	10190	16. 7 9	4434	7.31	

UPSC examination in official languages

1230. SHRI RITABRATA BANERJEE: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government is planning to hold the UPSC examination in all the official languages of the country;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor, and
 - (d) which are the present languages in which the examination can be written?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Union Public Service Commission (UPSC) conducts various examinations in accordance with the Rules framed and notified by the Nodal Ministry/ Department, which, *inter-alia*, contain scheme of examination, medium of language etc. At present, the Civil Services (Main) Examination can be written in English and languages included in the Eighth Schedule of the Constitution.

UPSC and the nodal Ministries/Departments are seized of the matter. In fact, UPSC had constituted a High Level Standing Committee to examine the modalities of implementing the Parliamentary Resolution on Official Languages dated 18.01.1968. The Committee had, in its Report submitted in the year 2012, which was accepted by the UPSC, underline certain constraints such as practical/operational difficulties in getting the precise Hindi translation of question papers; especially in technical paper (Engineering, Medical Science etc.); growth of Hindi and other languages in the higher educational system, which are existing as of today.

(d) Details of the language mediums for various competitive Examinations conducted by the UPSC are given in Statement.